

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/513(KB)2018  
IA(I.B.C)/670(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	UCO BANK VS BRG IRON AND STEEL COMPANY PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearances (via video conferencing/physically)**

Mr. Rishav Banerjee, Adv. ] For the Liquidator  
Mr. Saptarshi Mandal, Adv ]

**ORDER**

1. Ld. Counsel for the Liquidator present.
2. **IA(I.B.C)/670(KB)2024**
  - a. This IA has been filed by Liquidator under Regulation 44(2), Liquidation Process Regulations, 2016 for extension of time of completion of Liquidation Process of the Corporate Debtor by Six months with effect from 2<sup>nd</sup> April, 2024.
  - b. This IA is accompanied by an affidavit of Liquidator at page Nos. 94 and 95.
  - c. The reasons for seeking extension are mentioned in Paragraph 28 at page 14 of the application.
  - d. In view of the above, we extend the period of liquidation by **six months** with effect from 2<sup>nd</sup> April, 2024. The Liquidator shall endeavour to complete the entire liquidation process within the extended period.
  - e. This IA is **allowed and disposed of** the extent mentioned above.

**Balraj Joshi**  
Member (Technical)

**Rohit Kapoor**  
Member (Judicial)